मानसिक अस्पताल में पांच मरीजों की मौत पर डीएम को नोटिस

जासं., वाराणसी: पांडेयपुर स्थित मानसिक चिकित्सालय में पांच मरीजों की मौत को राष्टीय मानवाधिकार आयोग ने गंभीर माना है। इस पर चीफ सेक्रेटरी के साथ ही जिलाधिकारी को नोटिस जारी की है। साथ ही चार सप्ताह में रिपोर्ट मांगी है। वास्तव में इसी माह अस्पताल में भर्ती पांच मरीजों की सप्ताह भर में मौत हो गई थी। इनमें बांदा व बस्ती जेल के दो बंदी भी थे। इस स्थिति पर अधिवक्ता राधाकांत त्रिपाठी ने मानवाधिकार आयोग का ध्यान दिलाया था। इसमें यह भी बताया गया कि जिलाधिकारी की ओर से पुरे प्रकरण की जांच कराई गई थी जिसमें गंभीर लापरवाही पाई गई थी।

एनएचआरसी की टीम ने जानी अपराध नियंत्रण की कार्यप्रणाली

(एनएचआरसी) की आयोग सेक्टर-94 स्थित कमांड कंट्रोल सेंटर से इंटीग्रेटेड ट्रैफिक मैनेजमेंट सिस्टम (आइटीएमएस) के जरिये अपराध नियंत्रण की कार्यप्रणाली को जाना। साथ ही नोएडा-ग्रेटर के विभिन्न थानों का निरीक्षण किया।

एसीपी दैफिक प्रवीण कुमार सिंह ने बताया कि एनएचआरसी के डिप्टी एसपी दुष्यंत सिंह और इंस्पेक्टर बलबीर सिंह शेखावत मंगलवार सुबह करीब 10 बजे सेक्टर-94 स्थित कमांड कंट्रोल रूम पहुंचे। आइटोएमएस प्रणाली के जरिये शहर में दैफिक नियंत्रण की प्रणाली को जाना। पब्लिक अनाउंसमेंट (पीए) सिस्टम के माध्यम से कमांड देकर सेक्टर-37, सेक्टर-27 स्थित अट्टा मार्केट के पास खड़े ई-रिक्शा को

जासं, नोएडाः राष्ट्रीय मानवाधिकार हटाने का काम किया। टीम ने शहर में विभिन्न जगह लगे कैमरे की टीम मंगलवार को नोएडा पहुंची। प्रणाली की जानकारी के बाद इसकी सराहना की। अपराध के बाद कैमरे के जरिये हासिल फुटेज की मदद से हुए पर्दाफाश के मामले को भी जाना। टीम ने नोएडा स्थित सेक्टर-20, सेक्टर-39 और ग्रेटर नोएडा स्थित कासना व नालेज पार्क थाने का निरीक्षण किया। इस दौरान थाने में स्थापित महिला हेल्प डेस्क, सञ्जाव पेटिका, शौचालय, स्वच्छ पेयजल, आगंतुक के लिए बैठने की व्यवस्था, जीडी रजिस्टर, माल खाना, बैरक, थानों में लगे सीसीटीवी की स्थिति को जाना। एसीपी ने बताया कि किसी व्यक्ति ने सुप्रीम कोर्ट में सीसीटीवी के जरिये प्रदेश में महिला अपराधों पर नियंत्रण की स्थिति को स्पष्ट करने के लिए जनहित याचिका (पीआइएल) दाखिल की थी।

NHRC issues advisory to Centre, States to protect human rights of commercial truck drivers

https://theprint.in/india/nhrc-issues-advisory-to-centre-states-to-protect-human-rights-of-commercial-truck-drivers/1016025/

The National Human Rights Commission (NHRC) headed by Justice Arun Mishra, has issued an Advisory to the Centre, States and Union Territories Administrations to protect the human rights of commercial truck drivers.

Prior to this, chairing the Core Group meeting on Business and Human Rights on the issues of commercial truck drivers, he had expressed serious concerns over the plight of commercial truck drivers and suggested collaborative, pragmatic and implementable solutions to safeguard their rights.

Issuing the Advisory, the Commission has observed that despite making a significant contribution to the economy of the nation, the rightful entitlements of the truck drivers do not get adequate attention, as the truck business remains fragmented and unorganised.

"The majority of the truck drivers do not get social security benefits such as provident fund, pension, health insurance, life insurance, gratuity, etc. long working hours, lack of adequate rest and sleep, long absence from family, low salary, non-availability of clean and healthy food in time, the constant threat of exploitation by law enforcement agencies and anti-social elements and high risk of road accidents makes the truck drivers prone to physical and mental stress, drug addiction and irresponsible sexual behaviour," the release read.

The Commission, in a letter through its Secretary-General, Devendra Kumar Singh to the Secretaries of concerned Union Ministries/Departments, Chief Secretaries of States and Administrators of Union Territories, has asked for the implementation of its recommendations in the Advisory and sought Action Taken Report within three months.

The Advisory has focused on four key areas for action by the Centre, States and UT Administrations. These include: Protection from exploitation, Provision of amenities to the drivers, provision of Socio Economic Security and the Physical & Mental well being of the commercial truck drivers.

Some of the important recommendations, among others, include to amend the Motor Vehicle Act, 1988 to provide for mandatory purchase of personal accident cover for an amount not less than Rs. 15 lakh for each driver, co-driver and helper of a commercial truck.

Provide cashless treatment to drivers, co-drivers and helpers injured or incapacitated in road accidents is another recommendation.

Establish and regularly maintain driver rest stops and lay byes consisting of parking area, furnished rest rooms, toilets/wash rooms, restaurants providing food and beverages at reasonable rates in clean hygienic environment, mechanic shops, medicine shops, doctor's clinics, etc. at regular intervals, not exceeding 40 kilometres, along National Highways and at prominent locations along the State Highways and other major district roads, the release read.

"Establish fully equipped Trauma Centres at regular intervals along highways to extend emergency to victims of road accidents," it read.

Launch a special drive to create awareness and register all truck drivers, co-drivers and helpers on the e-Shram portal to avail benefits of Pradhan Mantri Ayushman Bharat Jan Arogya Yojana (PM-ABJAY) as well as Pradhan Mantri Jeevan Jyoti Bima Yojana (PM-JJBY) and Pradhan Mantri Suraksha Bima Yojana (PM-SBY) and Old Age Protection under Pradhan Mantri Shram Yogi Mann Dhan (PM-SYMD), the release read. (ANI)

Sexual exploitation in shelter homes: NHRC asks govt to act on recommendations

https://www.newindianexpress.com/cities/bhubaneswar/2022/jun/29/sexual-exploitation-in-shelter-homes-nhrc-asks-govt-to-act-on-recommendations-2471003.html

The National Human Rights Commission (NHRC) has directed the Odisha government to take action on the recommendations of the Special Rapporteur on death and exploitation of children in shelter homes in the State.

Disposing a petition filed by rights activist and lawyer Radhakanta Tripathy, the NHRC has asked the Chief Secretary to comply with the recommendations at the earliest. The direction came after Tripathy informed the Commission that the recommendations made by Special Rapporteur Dr Vikas Aggarwal have not been acted upon by the government and no compensation paid to the victims.

In response to the complaint filed by Tripathy on sexual exploitation in shelter homes, including a Gurukul Ashram in Dhenkanal where a minor student was found dead on July 2, 2019, the NHRC had earlier sought a report from Dhenkanal Collector.

Expressing concern over the report of Dhenkanal Collector that the children victims are not covered under Compensation Rules, the Commission had directed the Collector to move a petition before the court concerned through public prosecutor under Rule 7 of POCSO Rules, 2012, for compensation and submit compliance report within six weeks.

Later, a team led by the Special Rapporteur visited several shelter homes in Dhenkanal. The shelter homes included Good News India Shelter Home at Belatikri, where minor children were allegedly being sexually exploited. Aggarwal enquired into the matter thoroughly and submitted the report recommending the State government to launch an enquiry how such shelter homes and Ashram schools, which were not registered as per the rules under Juvenile Justice Act and not following the guidelines of NCPCR, were allowed by the District Education Officer (DEO) to function and ensure that such incidents are not repeated.

Although, the Collector submitted that the court concerned has directed the Public Prosecutor to file victim compensation applications through victims, the NHRC noted that no enquiry report or compliance report has been submitted so far and no compensation paid. "Therefore, let direction be issued to the Chief Secretary to take action on the recommendations of the Special Rapporteur and send compliance," the order stated.

NHRC advisory states measures for protecting right of commercial truck drivers

https://www.deccanherald.com/national/nhrc-advisory-states-measures-for-protecting-right-of-commercial-truck-drivers-1122182.html

Mandatory purchase of personal accident cover not less than Rs 15 lakh and provision of air-conditioned driver cabin, installation of automatic crash avoidance system and designated areas for inspection are among a slew of measures suggested in a new advisory issued by the National Human Rights Commission (NHRC) for protecting the rights of commercial truck drivers.

Acknowledging truck drivers as an "important component" of the country's labour force, the NHRC has said that the majority of them do not get social security benefits, such as provident fund, pension, health insurance and gratuity among others. "Long working hours, lack of adequate rest and sleep, long absence from family, low salary, non-availability of clean and healthy food in time, constant threat of exploitation by law enforcement agencies and anti-social elements and high risk of road accidents makes the truck drivers prone to physical and mental stress, drug addiction and irresponsible sexual behaviour," it cited as the reason for issuing an advisory for protecting their rights. NHRC Chairperson Justice Arun Mishra has expressed "serious concerns" over the plight of commercial truck drivers and suggested "collaborative, pragmatic and implementable solutions" to safeguard their rights, a statement said.

Odisha: NHRC lens on child abuse in shelter homes

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-lens-on-child-abuse-in-shelter-homes/articleshow/92507581.cms

The National Human Rights Commission (NHRC) has directed Odisha chief secretary Suresh Chandra Mahapatra to take action on the recommendations of the special rapporteur, NHRC, on the death and alleged exploitation of children in shelter homes in the state, in general, and in Dhenkanal district, in particular. The NHRC passed this order on June 21 after hearing a petition filed by activist and human rights lawyer, Radhakanta Tripathy, on July 17, 2019. The petitioner alleged that a minor student, Sambhunath Nayak, was found dead at Laxminarayan Gurukul Ashram in Dhenkanal on July 2, 2019. In the same district, minor children were sexually exploited at Good News India Dream Centre shelter home located at Belatikri. Both the ashram and shelter home were running illegally, he added. The commission took cognizance of the case and conducted several hearings since 2019. TNN

NHRC seeks action-taken report in atrocity case

https://timesofindia.indiatimes.com/city/ahmedabad/nhrc-seeks-action-taken-report-in-atrocity-case/articleshow/92507204.cms

The National Human Rights Commission (NHRC), in a communication addressed to the collector and the superintendent of police of Patan district, has sought a report on action taken in a case where the family of a groom from the Dalit community was assaulted for riding a horse during his marriage procession. The district authorities have been asked to provide information as to what action has been taken in the case. The alleged offence occurred at Bhatsan village in Patan district on May 12. People belonging to upper castes allegedly objected to Vijay Parmar riding a horse for the procession. They allegedly even set the marriage pandal on fire. According to Dalit activists in Patan, police arrested 19 people in connection with the case. Dalit activist Kantilal Parmar filed a complaint with the NHRC in the matter. In a letter to the district collector and SP, the NHRC on Monday said, "It is requested that an action-taken report be sent to the commission within four weeks from the date of receipt of this letter." Kantilal Parmar said such atrocities have continued unabated and the state government has failed to stop such human rights violations.

Andhra Pradesh: TDP writes to NHRC over suspicious death of man in Nellore village

https://www.thehindu.com/news/national/andhra-pradesh/andhra-pradesh-tdp-writes-to-nhrc-over-suspicious-death-of-man-in-nellore-village/article65575577.ece

The Telugu Desam Party (TDP) wrote to the National Human Rights Commission (NHRC) urging it to direct the Government of Andhra Pradesh to provide financial compensation to the family of a man who was found dead under suspicious circumstances on the outskirts of Kandamuru village in Nellore district on June 19.

TDP Polit Bureau member Varla Ramaiah in his letter, wrote that the Podalakuru police had picked up a man named Narayana on charges of stealing electric wires from a sugar factory. The police allegedly assaulted Narayana while he was in their custody, Mr. Ramaiah alleged.

NHRC Team To Visit Odisha s Balangir For Probe Into Medical Student's Death

https://odishabytes.com/nhrc-team-to-visit-odishas-balangir-for-probe-into-medical-students-death/

he National Human Rights Commission (NHRC) team is scheduled to visit Balangir to probe the death of MBBS student Nishant Kumar at Bhima Bhoi Medical College and Hospital (BBMCH).

Nishant Kumar, the first-year student had died after falling off the roof of the hostel on April 22. His family had alleged that he committed suicide following ragging.

Nishant's father had started a campaign seeking justice for his only son later that month. Tagging PMO India, Amit Shah, Odisha Chief Minister Naveen Patnaik and Haryana Home Minister Anil Vij, Kishan Kumar tweeted: "You are requested to please do the needful for getting justice to my only son Nishant Kumar, who lost his life at the age of 18 due to ragging at BBMCH, Balangir, Odisa (sic)."

He had earlier alleged that Nishant was subjected to ragging two days after arriving at the college. He was so depressed that he committed suicide on April 22, he said, adding that "this act of compelling him to commit suicide comes under the category of 'murder'. Blaming the anti-ragging cell of the institute, he requested Balagir Town Police to lodge an FIR against it for the carelessness leading to the death of his son.

His chat details with one of his friends revealed that the first-year students were subjected to 3-4 hours of ragging daily and there was a reign of fear.

A video clip, containing moments after Nishant reportedly fell from the hostel roof and died, later added a fresh twist to the death of the Haryana native. In the video, he was seen being taken to a parking area after the fall, where a person, believed to be a staff of the college, allegedly searches his pocket.

"They (medical college authorities) claimed they were checking his pulse but it appears inappropriate at that time. The video shows a different spot," the uncle of the deceased had said.

Death of MBBS student Nishant at Bhima Bhoi: NHRC team to Visit Bolangir For Probe

https://pragativadi.com/death-of-mbbs-student-nishant-at-bhima-bhoi-nhrc-team-to-visit-bolangir-for-probe/

In another development in the death case of the 1st year MBBS student in the Bhima Bhoi Medical College, the National Human Rights Commission (NHRC) team is scheduled to visit Bolangir to probe the case.

First-year MBBS student and a native of Haryana, Nishant Kumar of Bhima Bhoi Medical College and Hospital in Bolangir reportedly died after falling off the hostel roof on April 22.

However, his parents alleged he was a victim of ragging. Later, the surfacing of Nishant's mobile chats with his friends had lent credence to the ragging theory in a big way.

The NHRC had earlier issued a notice to Odisha Chief Secretary and the Vice-Chancellor (VC) of Sambalpur University.

SC order on Zakia Jafri's appeal 'illegal, constitutional and violates every tenet of law'

https://www.deccanherald.com/national/sc-order-on-zakia-jafris-appeal-illegal-constitutional-and-violates-every-tenet-of-law-1122315.html

Calling the Supreme Court order on Zakia Jafri's petition a "wonderful piece of literature", senior SC lawyer Kamini Jaiswal on Tuesday said the judgment is "completely illegal, unconstitutional and violates every tenet of law and fundamental rights". Jaiswal said this during a discussion on "the implications that the judgment of Supreme Court entails for the likes of those being persecuted, the victimology jurisprudence developed over time that it eradicates the various implications and the way forward to put in dock what actually needs to be." The talk was held at Gujarat high court advocate Anand Yagnik's office which was attended by over 50 people including activists, academicians, lawyers, among others. "It was a clear and simple case of an appeal against an order of the Gujarat High Court which rejected the revision petition filed by widow (Zakia) of Ahsan jafri. We knew what was going to happen during the hearing. We knew what would happen. What would have gone unnoticed and nobody would have said anything had they just rejected the appeal saying there was no merit in it and HC order was right and the Supreme Court would not exercise its jurisdiction under article-136 and rejected the appeal. No, they wouldn't do that," Jaiswal said. "What is underpardenable, completely illegal, unconstitutional and violates every tenet of law and fundamental right is para-88 (of the judgement)," she said. In this particular paragraph, three judges bench of the Supreme Court has noted, "While parting, we express our appreciation for the indefatigable work done by the team of SIT officials in the challenging circumstances they had to face and yet, we find that they have come out with flying colours unscathed. At the end of the day, it appears to us that a coalesced effort of the disgruntled officials of the State of Gujarat along with others was to create sensation by making revelations which were false to their own knowledge. The falsity of their claims had been fully exposed by the SIT after a thorough investigation. Intriguingly, the present proceedings have been pursued for last 16 years (from submission of complaint dated 8.6.2006 running into 67 pages and then by filing protest petition dated 15.4.2013 running into 514 pages) including with the audacity to question the integrity of every functionary involved in the process of exposing the devious stratagem adopted (to borrow the submission of learned counsel for the SIT), to keep the pot boiling, obviously, for ulterior design. As a matter of fact, all those involved in such abuse of process, need to be in the dock and proceeded with in accordance with law. "During the discussion she raised that Teesta Setalvad, former DGP R B Sreekumar and former IPS officer Sanjiv Bhatt were not the parties in this petition. She said that the apex court never issued them notices and yet passed such a judgement in "violation of their fundamental right" and it "demonised" a widow (Zakia). The observations, she said, are just "sermons" which have resulted in arrests. Jaiswal claimed that "what the Supreme Court has done is beyond CRPC (code of criminal procedure) and its jurisdiction." She said that since the observations have come from the apex court, "we require a gutsy magistrate or a sessions judge to take some position." She said that Setalvad, Sreekumar and Bhatt may not get relief easily since the case is based on observations of the apex court. The Supreme Court lawyer also recalled how Atal Bihari Vajpayee government had persuaded the retired chief justice of

India to become chairperson of National Human Rights Commission and sent him to find out what was happening in Gujarat. She said NHRC had made several reports on the riots, many of which, she claimed, have gone missing from its website. NHRC had also filed several petitions in the Supreme Court against the atrocities on Muslims and high handedness of local police and other authorities in handling the cases. Jaiswal said the Supreme Court bench ignored NHRC reports and the report of amicus curiae, Raju Ramchandran, who had stated that investigation was required to probe the role of then chief minister Narendra Modi.

Gujarat High Court lawyer, Anand Yagnik also criticised the judgement and added, "...Supreme Court has started a new chapter of castigating those who are espousing the cause for justice and those who are fighting for human rights now are made accused in spite of the fact that Sanjiv Bhatt and Sreekumar were not there before the court." On June 25, a day after the Supreme court passed the judgement dismissing Zakia Jafri's petition for investigation into 2002 riots, Ahmedabad crime branch filed an FIR against Setalvad, Bhatt and Sreekumar. Sreekumar was arrested on the same day while a team of Gujarat Anti-Terror Squad (ATS) picked up Setalvad from her Mumbai house. On June 26, she was arrested and was sent to police custody along with Sreekumar till July 2.

TMC delegation meets Governor demanding action against Adhikari

https://www.theweek.in/news/india/2022/06/28/tmc-delegation-meets-governor-demanding-action-against-adhikari.html

A Trinamool Congress delegation led by Education Minister Bratya Basu met West Bengal Governor Jagdeep Dhankhar on Tuesday and urged him to take initiative for the arrest of leader of opposition and BJP leader Suvendu Adhikari in the Saradha case.

The delegation also consisted of minister Sashi Panja, MLA Tapas Roy, party's general secretary Kunal Ghosh and a few others. Though the leaders were demanding action against Adhikari, the governor reminded them about establishing the rule of law in the state by the government run by their own party.

Minutes after the delegation left Raj Bhavan, Dhankhar issued a statement saying, "To ensure governance in West Bengal in constitutional groove, the governor during his over two hours of interrogation with the delegation, flagged several worrisome aspects and issues."

"They sought action against LOP for the first time in three years. I flagged several issues of serious concern of governance. Governance in the state of West Bengal is at far distance from the rule of law. The NHRC report is a ground reality," said Dhankhar.

Basu, after meeting Dhankhar at Raj Bhavan, indicated that apart from seeking action against Adhikari, the ruling party wanted to establish a channel with the governor which was never there before. But the governor's serious outburst soon after the meeting made the entire delegation speechless.

"We thought he would react sensibly. But he again talked like the BJP chief. If he wanted to inform about what he had told us, he should also have to talk about what we had told him," said member of the delegation.

Sources in the Raj Bhavan indicated that in the meeting, the governor listened to the delegation's charges against Adhikari and told them that he had nothing to do about the investigation which had been carried out by the CBI as being asked by the Supreme Court.

The TMC has been training its guns on Adhikari after Saradha boss Sudipta Sen in a recent letter mentioned that he had given money to the BJP leader.

Surprisingly, a Congress MP on Tuesday said that Chief Minister Mamata Banerjee had held a series of meetings with Sen that her 2011 election was funded by Sen.

The TMC delegation also interestingly included Kunal Ghosh, who had written a letter to the CBI while being in jail seeking action against a pack of TMC leaders in the case, including Banerjee.

Jagran/Bhaskar

NHRC: ट्रक ड्राइवरों के लिए हर 40 किमी पर बने विश्राम कक्ष ...

https://www.jagran.com/news/national-nhrc-issues-advisory-to-centre-states-to-protect-human-rights-of-truck-drivers-22845042.html

https://m.bhaskarhindi.com/state/news/nhrc-issues-advisory-to-center-and-states-for-protection-of-human-rights-of-commercial-truck-drivers-383042

न्यायमूर्ति अरुण मिश्रा की अध्यक्षता में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वाणिज्यिक ट्रक ड्राइवरों के मानवाधिकारों की रक्षा के लिए केंद्र, राज्यों और केंद्र शासित प्रदेशों के प्रशासन को एक सलाह जारी की है। मानवाधिकार पर कोर ग्रुप की बैठक की अध्यक्षता करते हुए, उन्होंने वाणिज्यिक ट्रक ड्राइवरों की दुर्दशा पर गंभीर चिंता व्यक्त की थी और उनके अधिकारों की रक्षा के लिए सहयोगात्मक, व्यावहारिक और कार्यान्वयन योग्य समाधान सुझाए दिए।

एडवाइजरी जारी करते हुए आयोग ने पाया है कि देश की अर्थव्यवस्था में महत्वपूर्ण योगदान देने के बावजूद ट्रक चालकों के हक पर पर्याप्त ध्यान नहीं दिया जाता है, क्योंकि ट्रक कारोबार खंडित और असंगठित रहता है। "अधिकांश ट्रक ड्राइवरों को भविष्य निधि, पेंशन, स्वास्थ्य बीमा, जीवन बीमा, ग्रेच्युटी आदि जैसे सामाजिक सुरक्षा लाभ नहीं मिलते हैं। आयोग ने अपने महासचिव देवेंद्र कुमार सिंह के माध्यम से संबंधित केंद्रीय मंत्रालयों/विभागों के सचिवों, राज्यों के मुख्य सचिवों और केंद्र शासित प्रदेशों के प्रशासकों को लिखे पत्र में एडवाइजरी में अपनी सिफारिशों को लागू करने के लिए कहा है और कार्रवाई की मांग की है।

आयोग ने केंद्र और राज्यों को पत्र भेजकर अपनी सिफारिशें लागू करने को कहा है और तीन महीने में कार्रवाई रिपोर्ट मांगी है। एडवाइजरी में जो सिफारिशें की गई हैं, उनमें सड़क दुर्घटना की स्थिति में सहायता प्रदान करने के लिए राजमार्गों के किनारे नियमित दूरी पर ट्रामा सेंटर स्थापित करना भी शामिल है। परामर्श में कहा गया है कि कानून प्रवर्तन एजेंसियों और ट्रक डाइवरों के बीच संपर्क बहुत कम होना चाहिए।

इसके लिए तेज गित से ट्रक चलाने पर आटो जेनरेटेड चालान के साथ परिमट, फिटनेस प्रमाणपत्र आदि आनलाइन किया जाना चाहिए। ट्रक ड्राइवरों द्वारा ओवर लोडिंग और अन्य कानूनों का उल्लंघन करने पर ट्रकों की जब्ती और चालकों, सह चालकों की गिरफ्तारी के संबंध में एसओपी (मानक संचालन प्रक्रिया) तैयार की जानी चाहिए। श्रम पोर्टल पर रजिस्ट्रेशन के लिए जागरूकता अभियान चालाया जाए, ताकि आयुष्मान भारत व अन्य सरकारी सुविधाएं उन्हें मिल सकें।

मानवाधिकार आयोग ने चीफ सेक्रेट्री से तलब की रिपोर्ट: वाराणसी के मेंटल हॉस्पिटल में 5 मरीजों की हुई थी मौत

https://www.bhaskar.com/local/uttar-pradesh/varanasi/news/national-human-rights-commission-took-cognizance-of-the-death-of-5-patients-in-varanasis-mental-hospital-sought-report-from-chief-secretary-and-dm-129992620.html

वाराणसी के पांडेयपुर स्थित मानसिक चिकित्सालय में एक बंदी सहित पांच मरीजों की मौत का मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है। आयोग ने उत्तर प्रदेश के चीफ सेक्रेट्री और वाराणसी के जिलाधिकारी प्रकरण के संबंध में रिपोर्ट तलब की है। इसके साथ ही आयोग ने अन्य राज्यों और केंद्रशासित प्रदेशों के चीफ सेक्रेट्री को कहा है कि वह अपने यहां के मेंटल हॉस्पिटल की स्थिति की समीक्षा करें। उसके बाद आयोग के समक्ष चार हफ्ते में रिपोर्ट प्रस्तुत करें।

9 से 15 जून तक 5 मरीजों की मौत हुई थी

पांडेयपुर स्थित मानसिक चिकित्सालय में भर्ती 9 जून को बंदी राहुल उपाध्याय की मौत हुई थी। 10 जून को बस्ती से आए मरीज दिलीप मिश्रा की मौत हो गई थी। 14 जून को सारनाथ क्षेत्र की श्रेया की मौत हो गई थी। इसके कुछ ही घंटे बाद आजमगढ़ से आकर भर्ती हुए एक मरीज की मौत हो गई थी। 15 जून को फिर एक महिला मरीज की मौत हो गई थी। इसे लेकर मानवाधिकार कार्यकर्ता और अधिवक्ता राधाकांत त्रिपाठी ने राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई थी।

राधाकांत त्रिपाठी ने आयोग को बताया कि मेंटल हॉस्पिटल में हुई मौतों के संबंध में वाराणसी के जिलाधिकारी ने जांच कराई तो कई तरह की अनियमितताएं उजागर हुई थी। इसलिए उन्होंने आयोग से हस्तक्षेप करने की गुहार लगाई है।

शिकायत बेहद गंभीर प्रकृति की है

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि अधिवक्ता राधाकांत त्रिपाठी द्वारा की गई शिकायत की प्रकृति बेहद ही गंभीर किस्म की है। जान गंवाने वाले मरीजों के साथ ही मेंटल हॉस्पिटल में भर्ती मरीजों के भी मानवाधिकार का यह सरासर उल्लंघन है। इसलिए उत्तर प्रदेश के चीफ सेक्रेट्री और वाराणसी को जिलाधिकारी को नोटिस जारी कर चार हफ्ते में रिपोर्ट दाखिल करने का निर्देश दिया गया है।

कमांड कंट्रोल सेंटर से एनएचआरसी ने जानी अपराध नियंत्रण की कार्यप्रणाली..

https://www.jagran.com/uttar-pradesh/noida-from-command-control-center-nhrc-learned-the-methodology-of-crime-control-22845446.html

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम मंगलवार को नोएडा पहुंची। सेक्टर-94 स्थित कमांड कंट्रोल सेंटर से इंटीग्रेटेड ट्रैफिक मैनेजमेंट सिस्टम (आइटीएमएस) के जरिये अपराध नियंत्रण की कार्यप्रणाली को जाना। साथ ही नोएडा-ग्रेटर के विभिन्न थानों का निरीक्षण किया। एसीपी टैफिक प्रवीण कुमार सिंह ने बताया कि एनएचआरसी के डिप्टी एसपी दृष्यंत सिंह और इंस्पेक्टर बलबीर सिंह शेखावत मंगलवार सुबह करीब 10 बजे सेक्टर-94 स्थित कमांड कंट्रोल रूम पहुंचे। आइटीएमएस प्रणाली के जरिये शहर में ट्रैफिक नियंत्रण की प्रणाली को जाना। पब्लिक अनाउंसमेंट (पीए) सिस्टम के माध्यम से कमांड देकर सेक्टर-37, सेक्टर-27 स्थित अट्टा मार्केट के पास खड़े ई-रिक्शा को हटाने का काम किया। टीम ने शहर में विभिन्न जगह लगे कैमरे की प्रणाली की जानकारी के बाद इसकी सराहना की। अपराध के बाद कैमरे के जरिये हासिल फुटेज की मदद से हए पर्दाफाश के मामले को भी जाना। टीम ने नोएडा स्थित सेक्टर-20, सेक्टर-39 और ग्रेटर नोएडा स्थित कासना व नालेज पार्क थाने का निरीक्षण किया। इस दौरान थाने में स्थापित महिला हेल्प डेस्क, सुझाव पेटिका, शौचालय, स्वच्छ पेयजल, आगंतुक के लिए बैठने की व्यवस्था, जीडी रजिस्टर, माल खाना, बैरक, थानों में लगे सीसीटीवी की स्थिति को जाना। टीम को कोई खामियां नहीं मिली है। हालांकि टीम ने कुछ चीजों पर सुझाव दिए हैं, जिन्हें अमल में लाकर सधार किया जाएगा। एसीपी ने बताया कि किसी व्यक्ति ने सप्रीम कोर्ट में सीसीटीवी के जरिये प्रदेश में महिला अपराधों पर नियंत्रण की स्थिति को स्पष्ट करने के लिए जनहित याचिका (पीआइएल) दाखिल की थी। जिसके बाद टीम ने नोएडा पहुंचकर सीसीटीवी की मदद से अपराध नियंत्रण प्रणाली को जाना है।

ट्रक ड्राइवरों के मानवाधिकारों पर एनएचआरसी की एडवाइजरी

http://www.univarta.com/nhrc-advisory-on-human-rights-of-truck-drivers/india/news/2768058.html

राष्ट्री य मा नवा धि का र आयो ग (एनएचआरसी) ने मंगलवा र को कहा है कि उसने व्या वसायि क ट्रक ड्रा इवरों के मा नवा धि का रों की सुरक्षा को लेकर केन्द्र , रा ज्य तथा केन्द्र शा सि त प्रदेशों को परा मर्श जा री की है। आयो ग ने परा मर्श जा री करते हुए कहा कि देश की अर्थव्यवस्था में महत्वपूर्ण यो गदान देने के बा वजूद ट्रक चालकों के हक पर पर्या प्त ध्यान नहीं दि या जा ता है, क्योंकिक्योंकि ट्रक व्यवसाय वि भा जि त और असंगठि त है।

NHRC advisory on human rights of truck drivers

http://www.uniindia.com/~/nhrc-advisory-on-human-rights-of-truck-drivers/India/news/2768006.html

The National Human Rights Commission (NHRC) on Tuesday said it has issued an advisory to the Centre, States and Union Territories to protect the human rights of commercial truck drivers. Issuing the Advisory, the Commission has observed that despite making the significant contribution to the economy of the nation, the rightful entitlements of the truck drivers do not get adequate attention, as the truck business remains fragmented and unorganised. The advisory has focused on four key areas for action by the Centre, States and UT administrations. These include, protection from exploitation, provision of amenities to the drivers, provision of socio economic security and the physical and mental well being of the commercial truck drivers. Among some of the important recommendations are to amend the Motor Vehicle Act, 1988 to provide for mandatory purchase of personal accident cover for an amount not less than Rs 15 lakh for each driver, co-driver and helper of a commercial truck; provide cashless treatment to them if injured or incapacitated in road accidents, a statement said here. The recommendation also includes a group insurance scheme providing for life as well as health cover for truck drivers on payment of a nominal subsidised subscription, and deployment of highway patrols in the areas vulnerable to exploitation by anti-social elements, it said. The Commission has asked for the implementation of its recommendations in the advisory and sought action taken report within three months.

NHRC advisory to Centre, States seeks protection of commercial truck drivers' human rights

https://www.republicworld.com/india-news/general-news/nhrc-advisory-to-centre-states-seeks-protection-of-commercial-truck-drivers-human-rights-articleshow.html
In a bid to help and protect commercial truck drivers in India, the National Human Rights Commission (NHRC), headed by Justice Arun Mishra, on June 28, issued an advisory to the Center and states, seeking protection of the human rights of commercial truck drivers.

Earlier, Justice Arun Mishra, who was chairing the Core Group meeting on Business and Human Rights regarding difficulties faced by commercial truck drivers, had expressed grave worries regarding their plight and had offered cooperative, practical, and workable ways to protect their rights.

On Tuesday, NHRC secretary-general Devendra Kumar Singh wrote a letter to the Centre and states, asking for the implementation of the recommendations in the advisory and sought an Action Taken Report within three months.

The advisory read, "Road transport carries about two-thirds of the country's freight traffic. The road transport sector plays a significant role in our economy. Due to the fragmented informal and unorganised nature of the truck business, truck drivers experience a variety of problems and difficulties and are subjected to exploitation by various agencies and anti-social elements."

Noting that most truck drivers do not receive social security benefits like pensions, provident funds, life insurance, health insurance, or gratuities, the NHRC further stated that truck drivers are more vulnerable to physical and mental stress, drug addiction, and irresponsible sexual behaviour due to long working hours, inadequate rest and sleep, prolonged absence from family, low pay, lack of access to clean and healthy food, constant threat of exploitation by law enforcement and anti-social elements, and high risk of road accidents, ANI reported.

The NHRC advisory focuses on four main topics which are: Protection of drivers from exploitation, Provision of amenities to the drivers, Socio-Economic Security and Physical and Mental well-being of the drivers.

Important recommendations mentioned in NHRC advisory:

To Amend the Motor Vehicle Act,1988 to make it compulsory to purchase personal accident cover for at least Rs 15 lakh for drivers, co-drivers and helpers.

To provide cashless treatment to drivers, co-drivers and helpers in road accidents. Establish and maintain, on National Highways, driver rest stops and lay byes that include parking areas, toilets, food and beverage facilities, mechanic shops, doctor clinics at every 40 kilometres.

Establish fully equipped trauma centres at regular intervals along highways to extend emergency to victims of road accidents

REPUBLIC WORLD, Online, 29.6.2022

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Launch a special drive to create awareness and register all truck drivers, co-drivers and helpers on e-Shram portal to avail benefits of Pradhan Mantri Ayushman Bharat Jan Arogya Yojana (PM-ABJAY) as well as Pradhan Mantri Jeevan Jyoti Bima Yojana (PM-JJBY) and Pradhan Mantri Suraksha Bima Yojana (PM-SBY) and Old Age Protection under Pradhan Mantri Shram Yogi Mann Dhan (PM-SYMD)

Create a 24/7 helpline and online platform to take complaints from truck drivers together with evidence (photographic, videographic, and documentary)

Stationing of highway patrols in regions where they commercial truck drivers be exploited by anti-social elements

NHRC and IGNCA to hold a National Conference

The National Human Rights Commission, NHRC, India in collaboration with the Indira Gandhi National Centre for the Arts, IGNCA, is organising a two-day National Conference on 'Human Rights in Indian Culture and Philosophy' in New Delhi on June 30 and July 1. One of the imperatives of this Conference is to fulfill major lacunae in the study of human rights.

The Union Home Minister, Amit Shah will inaugurate the Conference, as the Chief Guest, at Plenary Hall, Vigyan Bhawan, New Delhi.

NHRC's advisory to Centre, States on truck drivers' rights

Provide accident cover of ₹15 lakh each for entire staff

SPECIAL CORRESPONDENT
NEW DELHI

The National Human Rights Commission on Tuesday said it had issued an advisory to the Centre, States and Union Territories to protect the rights of truck drivers. "The Commission has observed that despite making significant contribution to the economy of the nation, the rightful entitlements of the truck drivers do not get adequate attention, as the truck business remains fragmented and unorganised," the statement read

The advisory, sent by the NHRC Secretary-General to the Secretaries of Ministries and departments and Chief Secretaries of States, covered four areas – protection from exploitation, provision of amenities, provision of socioeconomic security and physical and mental well-being. Among the recommendations was an amendment to



For better life: The advisory sought restrooms and hotels at every 40 km on National and State highways. •PTI

the Motor Vehicle Act, 1988, to make the purchase of personal accident cover of at least ₹15 lakh each for the driver, co-driver and helper of a commercial truck mandatory. It recommended that drivers, co-drivers and helpers who are injured or incapacitated in road accidents should be given cashless medical treatment. The advisory said rest stops and lay-byes with parking areas, rest rooms, toilets, restaurants with reasonable rates,

mechanic shops and doctors' clinics should be constructed every 40 km on National Highways and at prominent locations along State highways.

"Launch a group insurance scheme providing for life as well as health cover for truck drivers on payment of a nominal subsidised subscription; Minimise physical interface between truck drivers and law enforcement agencies by providing online facilities..." it said.

NHRC issues notices to authorities over non-availability of ambulance

The National Human Rights Commission, NHRC, India has issued notices to the Principal Secretary, Health and Family Welfare, Government of Chhattisgarh and the District Collector, Sukma after a media report stated that a tribal couple, who lost their child after the delivery, was left stranded at a sub-health centre in Kankerlanka till past midnight without getting an ambulance to drop them back home.

The Commission has asked the officers to submit a report on the matter within four weeks.

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TDP urges NHRC to probe Nellore Dalit's death

PNS AMARAVATI

TDP politburo member Varla Ramaiah on Tuesday urged the National Human Rights Commission (NHRC) to inquire into police beating allegedly leading to the death of a Dalit brick factory worker in Podalakuru police station limits in Nellore district.

Ramaiah wrote a letter to the NHRC Chairman here, stressing the need for the actual reasons for the 'suspicious death' of Udayagiri Narayana, 38 years, in Kandamuru village in Nellore rural mandal

The TDP leader said that the dead body of Narayan was found hanging on a tree outside the village. The death took place after the police allegedly harassed him in the name of theft of electrical equipment from the Gayatri Sugar Factory. Ramaiah deplored that contemporary Andhra Pradesh has become a hub for gross violations of fundamental rights and basic human rights by a section of police officials in connivance with the ruling YSRCP leaders. Violent attacks against Dalits have increased in number and they were ill-treated and manhandled by the police without any hesitation.

Expressing concern, the TDP leader said Udayagiri Narayana belonging to the SC-Madiga community came to Kandamuru village ten years ago to earn a livelihood. Earlier, he used to work as a truck driver. Due to an accident case two years back, Narayana has been working as a daily wage labourer. Prior to his death under suspicious circumstances, he had been working as a labourer at a brick factory that is near Gayatri Sugar Factory.



Ramaiah said that the police picked up Narayana, suspecting his hand in theft of electric material from Gayatri Sugar Factory. In the process, the Sub-Inspector of Podalakuru Police Station beat Narayana during the inquiry. Later, on June 19, 2022, Narayana was found dead.

The TDP told the NHRC that there were visible marks of violence on the body of Narayana. His family has lost the sole breadwinner and is seeking justice. It is also learnt that the postmortem report contains some visible injuries on the body of Narayana.

Ramaiah said that the family members allege that Narayana was beaten black and blue by the police on the pretext of eliciting the facts pertaining to the theft of electric material. The beating of Narayana is a gross violation of fundamental rights and basic human rights. Against this backdrop, the NHRC should direct the Government of Andhra Pradesh for an inquiry and provide financial compensation to the family of Narayana.

NHRC for Rs 15 lakh accident cover for truckers

PNS NEW DELHI

Observing that the rightful entitlements of truck drivers do not get adequate attention, the National Human Rights Commission (NHRC) has issued an advisory to the Centre, states and Union territories to protect their interests

The advisory has recommended that the Motor Vehicle Act, 1988 be amended to provide for mandatory purchase of personal accident cover for an amount not less than Rs 15 lakh for each driver, co-driver and helper of a commercial truck.

The NHRC has written to the Union ministries and departments, chief secretaries of states and administrators of UTs, asking them to implement its recommendations in the advisory and has sought Action Taken Report' within three months.

Some of the other recommendations include providing cashless treatment to drivers, co-drivers and helpers injured or incapacitated in road accidents, establishing and regularly maintaining driver rest stops and lay byes consisting of parking area, furnished rest rooms, restaurants providing food and beverages at reasonable rates, mechanic shops, medicine shops, doctor's clinics, etc. at regular intervals, not exceeding 40 kilometres, along national highways and at prominent locations along the state highways and other major district roads.

"Establish fully equipped Trauma Centres at regular intervals along highways to extend emergency to victims of road accidents. Launch a special drive to create awareness and register all truck drivers, co-drivers and helpers on e-Shram portal to avail benefits of Pradhan Mantri Ayushman Bharat Jan Arogya Yojana as well as Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana (PM-SBY) and Old Age Protection under Pradhan Mantri Shram Yogi Mann Dhan," read the advisory.

ट्रक ड्राइवरों के लिए हर 40 किमी पर बने विश्राम कक्ष

NEW DELHI (28 June, Agencyl : EW THREE & वानवाधिकार की रख के लिए सप्टीय मानवर्षिकार आयोग आगे अवदा है. आयोग ने केंद्र, राज्य साकारों और केंद्र अभिन्न प्रदेशों को प्रश्नास्त्री जाते को है, जिसमें कई डिएक्टिसे की गई है, आयोग ने कवा है कि शकीय क्यवर्ग, राज्य क्यवर्ग और प्रमुख

empail is faced at 40 faceballor पर इक ह्याचरों के लिए सभी मुलाहा स्विपाली के लाग विकास क्रम कराज 980.

15 लाख बीमें की मांग

कवर्तियत तक दलका, यह चालक और सदायक के लिए 15 साम्य करते के व्यक्तिया दुर्गतन बीधा काल

को अभिवार्त सुरोद का प्रविधान होना। कर्णार्थकर एक हाइको को दर्शन पारित, स्थानम बीमा के लिए एप इंटर्जिश स्क्रीय की भी निरुतारिक की गर्त है राष्ट्रीय मानवाधिकार अवयोग के अध्यक्ष बरितत अस्म विश्व ने व्यापन और नामवाधिकार करेर हुए की बैठक को अध्यक्षत करते हुए। इसलिए इक कार्तकर आंगडित है,

स्थिति का फिला एएका की, फैलक के दौरान आयोग ने क्या कि देश की अर्थन्यक्रमा में महत्त्वपूर्व क्षेत्रक्ष देने के बावजूद एक इहाजरों के अधिकारों पर पर्वाप भवान नहीं दिया जात.

ट्रक ड्राइवरों के लिए हर 40 किमी पर बने विश्राम कक्ष

NEW DELHI (28 June, Agency): ट्रक ड्राइवरों के मानवाधिकार की रक्षा के लिए राष्ट्रीय मानवाधिकार आयोग आगे आया है. आयोग ने केंद्र, राज्य सरकारों और केंद्र शासित प्रदेशों को एडवाइजरी जारी की है, जिसमें कई सिफारिशें की गई हैं. आयोग ने कहा है कि राष्ट्रीय राजमार्ग, राज्य राजमार्ग और प्रमुख सड़कों के किनारे हर 40 किलोमीटर पर ट्रक ड्राइवरों के लिए सभी मूलभूत सुविधाओं के साथ विश्राम कक्ष बनाया

जाए. कमर्शियल ट्रक ड्राइवर, सह चालक और सहायक के लिए 15 लाख रुपये के व्यक्तिगत दुर्घटना बीमा कवर की अनिवार्य खरीद का प्रविधान होना चाहिए. स्वास्थ्य बीमा के लिए ग्रुप इंश्योरेंस स्कीम की भी सिफारिश की गई है.राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष जस्टिस अरुण मिश्रा ने व्यापार और मानवाधिकार कोर ग्रुप की बैठक की अध्यक्षता करते हुए कमर्शियल ट्रक ड्राइवरों की दयनीय स्थिति पर चिंता व्यक्त की.